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# Court-Fees (Bihar Amendment) Act, 2008

32 of 2008

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## Court-Fees (Bihar Amendment) Act, 2008

### 32 of 2008

An Act to amend the Court-Fees Act, 1870. In its Application to the State of Bihar. Be it enacted by the Legislature of the State of Bihar in the fifty-ninth year of Republic of India as follows:- 1. Published in Bihar Gazette (Ex. ord), Dated 26.12.2008.

#### 1. Short Title, Extent And Commencement :-

- (1) This Act may be called The Court-Fees (Bihar Amendment) Act, 2008.
- (2) It shall extend to the whole State of Bihar.
- (3) It shall come into force with immediate effect.

### 2. Repeal And Saving :-

The Court-Fees (Bihar Amendment) Act, 2007(Bihar Act, 04, 2008) is hereby repealed with effect from the date of its enactment:

Provided that court-fees already realized pursuant to amendment by Bihar Act, 04, 2008 shall not be refunded:

Provided further that Court-fees not realized shall not be recoverable.